

IN THE SUPREME COURT OF INDIA
 INHERENT JURISDICTION
REVIEW PETITION (CRIMINAL) NO.270 OF 2019
IN
CRIMINAL APPEAL NO.273 OF 2007

THE STATE OF UTTARAKHAND	PETITIONER(S)
VERSUS	
ARIF KHAN @ AGHA KHAN	RESPONDENT(S)

O R D E R

There is a delay of 221 days in the filing of this review petition.

We have all the same examined the grounds urged in support of the prayer for review. We find no error apparent on the face of the record to warrant recall of our order dated 27th April, 2018. The review petition is, accordingly, dismissed on the ground of delay as also on merits.

Pending applications, if any, stand disposed of.

.....J.
 [ABHAY MANOHAR SAPRE]

.....J.
 [ASHOK BHUSHAN]

NEW DELHI
 JULY 24, 2019

ITEM NO.1002

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SR.P.(CrI.) No.270/2019 in CrI.A.No.273/2007

THE STATE OF UTTARAKHAND

PETITIONER(S)

VERSUS

ARIF KHAN @ AGHA KHAN

RESPONDENT(S)

(IA No.2400/2019-CONDONATION OF DELAY IN FILING REVIEW PETITION)

Date : 24-07-2019 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE ASHOK BHUSHAN

By Circulation

UPON perusing papers the Court made the following
O R D E RThe review petition is dismissed on the ground of
delay as also on merits in terms of the signed order.

Pending applications, if any, stand disposed of.

(Ashok Raj Singh)
Court Master(Chander Bala)
Court Master

(Signed Order is placed in the file)